

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 154/97

DATE OF ORDER : 8-12-1999.

Between :-

B.Gandhi

..Applicant

And

1. Project Director,
Project Directorate on Poultry,
Rajendranagar, Hyderabad-500 030.
2. Director General,
Indian Council of Agril. Research,
Krishi Bhavan, New Delhi-110 001.
3. Under Secretary, IA-I Section,
Indian Council of Agril. Research,
Krishi Bhavan, New Delhi-110 001.
4. Director (Personnel),
Indian Council of Agril. Research,
Krishi Bhavan, New Delhi-110001.
5. Smt. M. Girija Kumari

...Respondents

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Counsel for the Applicant : Shri B.Gandhi (party-in-person)

Counsel for the Respondents : Shri N.R. Devaraj for RR 1 to 4
Shri K. Venkateshwar Rao for R-5

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



- 2 -

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri B.Gandhi, party in person and Sri N.R.Devaraj, learned counsel for the Respondents 1 to 4 and Sri K.Venkateshwar Rao for Respondent No.5.

2. This O.A. is filed to direct the respondents to submit the records pertaining to the deputation and absorption of Smt. Girija Kumar (R-5), peruse the same and declare that the action of the respondents in not considering the applicant for the post of Superintendent (A&A) is arbitrary, illegal, against rules and consequently direct the respondents to take ^{him} ~~me~~ to the said post with retrospective date by repatriating Smt.Girija Kumari (R-5) to her parent Instt. (NAARM) by cancelling the impugned order dated 9/11.12.1996 (A-I) and consequential orders.

3. When the Original Application was taken up for hearing ^{fresh} today, party-in-person submitted that there are some considerations recently which may help him to get the relief of promotion by repatriating Respondent No.5. In view of that, he submits that he withdraws this O.A. for the present and if the proceedings No.9-4/99-I.A.I dated 6-9-1999 and 16-9-1999 by the Dy. Secretary (AS) of Respondent No.3 ended in failure and necessary relief is not granted, then he will approach this Tribunal challenging the proceedings in accordance with the law.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH.
HYDERABAD.

1ST AND 2ND COURT

COPY TO.

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

1. HON'BLE

THE HON'BLE MR. JUSTICE DH. NASIR
VICE-CHAIRMAN

2. HON'BLE M. (ADMIN)

THE HON'BLE MR. R. RANGARAJAN

3. HON'BLE JUD.

MEMBER (ADMIN)

4. D.R. (ADMIN)

THE HON'BLE MR. B. S. JAI PARAMESHWAR
MEMBER (JUD)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

DATE OF ORDER 8/12/99

MA/RA/CP. NO.

IN
CA. NO. 154/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

16 DEC 1999

हैदराबाद न्यायालय
HYDERABAD BENCH